

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For hearing
(Rejoinder not filed)

22
24.4.06

Bench

For hearing
(Rejoinder not filed)

AB
6.4.06

Bench

For hearing
(Rejoinder not filed)

AB
12/4/06

Bench

Order dt. 13.4.06

Copy of Order may be
given to both Counsel.

AB
19.4.06

h
20/4/06
S.O.

Order dated 13.04.2006

None appears for the applicant. Ms. Swapna Mahapatra, learned Additional Standing Counsel appearing for the Respondents, is present. In this case only prayer that has been made is for issuing a direction to the Respondents to pay compensation *ex gratia* as admissible for the period from 10.11.2003 to 23.03.2004. In this regard, the Respondents have filed a Counter Reply, in which they have admitted to have paid the *ex gratia* compensation to the applicant during the pendency of this case. Accordingly, this case has become infructuous. The O.A. is, therefore, dismissed. No costs.

BP
CHAIRMAN